

The following bill which was introduced in the Legislative Assembly of the State of Goa on 27th July, 2020 is hereby published for general information in pursuance of Rule-138 of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly.

The Goa Appropriation (No. 3) Bill, 2020

(Bill No. 11 of 2020)

A

BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Goa for the services and purposes of the financial year 2020-21.

Be it enacted by the Legislative Assembly of Goa in the Seventy-first Year of the Republic of India, as follows:—

1. *Short title.*— This Act may be called the Goa Appropriation (No. 3) Act, 2020.

2. *Issue of Rs. 286,41,90,000/- out of the Consolidated Fund of the State of Goa for the financial year 2020-21.*— From and out of the Consolidated Fund of the State of Goa, there may be paid and applied sums not exceeding those specified in column (5) of the Schedule hereto amounting in the aggregate to the sums of two hundred eighty six crore forty one lakhs ninety thousand rupees towards defraying the several charges which will come in the course of payment during the financial year 2020-21 in respect of the services and for purposes specified in column (2) of the said Schedule.

3. *Appropriation.*— The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Goa under this Act, shall be appropriated for the services and purposes expressed in the said Schedule to this Act in relation to the said financial year.

SCHEDULE
(See sections 2 and 3)

(Rs. in lakhs)

Demand No.	Services and purposes	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated Fund of the State of Goa	Total
(1)	(2)	(3)	(4)	(5)
A1	Raj Bhavan (Charged)	—	30.00	30.00
02	General Administration and Coordination	2044.24	—	2044.24
03	District and Sessions Court North Goa	34.85	—	34.85
10	Notary Services	261.60	—	261.60
11	Excise	200.00	—	200.00
13	Transport	4362.00	—	4362.00
17	Police	2010.00	—	2010.00
21	Public Works	2482.00	36.56	2518.56
31	Panchayats	11112.00	—	11112.00
33	Revenue	225.00	—	225.00
48	Health Services	94.00	—	94.00
58	Women and Child Development	51.00	—	51.00
62	Law	5.00	—	5.00
68	Forests	5537.60	—	5537.60
70	Civil Supplies	156.00	—	156.00
85	Department of Rural Development	0.05	—	0.05
TOTAL		28575.34	66.56	28641.90

Statement of Objects and Reasons

The Supplementary Demands for Grants for the year 2020-21 (First Batch) was presented to the Legislative Assembly. This Bill is introduced in pursuance of Article 204 read with Article 205 of the Constitution of India to provide for appropriation of certain further sums from and out of the Consolidated Fund of the State of Goa, to meet the expenditure on certain services, granted by the Legislative Assembly for those services, during the financial year 2020-21.

Porvorim, Goa
27th July, 2020.

DR. PRAMOD SAWANT
Finance Minister/Chief Minister

Assembly Hall,
Porvorim, Goa.
27th July, 2020.

NAMRATA ULMAN
Secretary to the
Legislative Assembly of Goa.

Governor's Recommendation under Article 207 of the Constitution of India

In pursuance of Article 207 of the Constitution of India, I, Satya Pal Malik, Governor of Goa, hereby recommend the introduction and consideration of the Goa Appropriation (No. 3) Bill, 2020, by the Legislative Assembly of Goa.

